

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 448/TT/2020

Date: 9.3.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for revision of transmission tariff for 2001-04 tariff period, 2004-09 tariff period, 2009-14 tariff period, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for 400 kV Jeypore-Talcher transmission system in the Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.3.2021:-

2019-24 period

- a) Please provide OEM certificates to support the claim of expected life extension of 5 years for the instant asset. If OEM certificate is not available, submit a report prepared by a competent authority to substantiate the claim of expected useful life extension.
 - b) Please provide the details of building and civil works to be undertaken as part of the proposed ACE, if any.
 - c) Submit the concurrence of the users for the proposed ACE. If concurrence of the users is unavailable, provide minutes/deliberation of the RPC where the proposed ACE was discussed/approved.
2. Provide the copy of Investment Approval and copy of Revised Cost Estimate, if any.

3. Confirm whether the petition includes all the assets covered in the transmission scheme/ project and whether the details of the other petitions which include the assets covered in the transmission scheme / project is included in the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)